

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.2531 of 2020

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| Munsaf Ansari @ Munsif | ... | Petitioner |
| Versus | | |
| 1. The State of Jharkhand | | |
| 2. Shabana Parween | ... | Opposite Parties |

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

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| For the Petitioner | : | Mr. Afaq Rashidi, Advocate |
| For the State | : | Mr. Ashok Kr., Addl.P.P. |

Order No.05 Dated- 26.03.2021

Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed by the petitioner with a prayer for modification of the order dated 25.07.2019 passed in A.B.A. No.3183 of 2019.

It is submitted by the learned counsel for the petitioner that vide order dated 25.07.2019 passed in A.B.A. No.3183 of 2019, the petitioner was directed to surrender before the court below within two months and he was further directed to deposit a demand draft of Rs.25,000/- in favour of the complainant but as the petitioner could not arrange money to prepare the demand draft for victim compensation, hence, he could not surrender within the stipulated time. It is next submitted that in the meanwhile the petitioner has arranged the money and prepared the demand draft and the copy of the same has been annexed with the brief and is ready and willing to surrender before the learned court below and unless six weeks' extension is granted to the petitioner, the petitioner will be highly prejudiced. It is also submitted that the said demand draft has become invalid due to efflux of time but the petitioner undertakes to get it revalidated at the time of his surrender in the learned court below. Hence, it is submitted that the time period for the petitioner to surrender before the court below in terms of the order dated 25.07.2019 passed in A.B.A. No.3183 of 2019, be extended by six weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioner, the prayer for extension of time for the petitioner to surrender in the court below in terms of the order dated 25.07.2019 passed in A.B.A. No.3183 of 2019 which was earlier extended vide order dated 06.03.2020 passed in Cr.M.P.

No.4210 of 2019 is extended as last chance by six weeks from the date of this order. The order dated 25.07.2019 passed in A.B.A. No.3183 of 2019 is modified by directing the petitioner to surrender within six weeks from the date of this order in terms of the order dated 25.07.2019 passed in A.B.A. No.3183 of 2019.

The order dated 25.07.2019 passed in A.B.A. No.3183 of 2019 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)

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